

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2038**  
ANSWERED ON 08/08/2024

**DEVELOPMENT OF INFRASTRUCTURE FACILITIES FOR THE JUDICIARY**

2038. SMT. SULATA DEO:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the funds allocated to the State of Odisha under the Centrally Sponsored Scheme (CSS) for development of Infrastructure facilities for the judiciary in the last five years;
- (b) whether Government is considering the introduction of collaborative initiatives with private stakeholders to enhance and develop the judicial infrastructure; and
- (c) whether, considering the needs of differently-abled individuals and vulnerable populations, is there a provision under this scheme to make the infrastructure more inclusive?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): The primary responsibility for providing suitable Judicial Infrastructure to the District / Subordinate Courts rests with the State Governments. However, to augment the resources of the State Governments, the Central Government has been administering a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for subordinate judiciary by providing financial assistance to the State/UT Governments in the prescribed fund sharing pattern between Centre and States since the year 1993-94. The scheme has five components, viz., court halls, residential units, toilet complexes, digital computer rooms and lawyers hall.

The funds sanctioned to the State of Odisha under the Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for the judiciary in the last five years and the current financial year is as under:

*(Rs. in crore)*

2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	<b>Total</b>
35.69	0.00	0.00	30.69	30.88	34.48	<b>131.74</b>

(b): No such proposal is under consideration.

(c): As per the CSS guidelines, the States / UTs have to ensure that the infrastructure projects being taken up under the scheme are friendly towards the differently abled and meet the requisite norms / accessibility standards as laid down by CPWD / Department of Empowerment of Persons with Disabilities, Ministry of Social Justice & Empowerment. A certificate to this effect is also required to be duly submitted by the States / UTs. Among the norms and specifications listed out in the guidelines, facilities for adequate size of ramps with proper handrails, warning tiles etc. have been specifically provided.

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